

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 332/00175/2019  
This the 8<sup>th</sup> day of April, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member - J**

**Hon'ble Mr. Devendra Chaudhry, Member - A**

Jyoti Gupta aged about 26 years, D/o Shri Shiv Baran Gupta, r/o 592-Gha-792, Rajiv Nagar, Telibagh, Lucknow.

..... Applicant

By Advocate: Sri Praveen Kumar

**VERSUS**

1. Union of India through the Chief Post Master General, UP Region, Lucknow.
2. The Chief Post Master, GPO, Lucknow.
3. The Deputy Chief Post Master, GPO, Lucknow.
4. Shri T.P Singh, the Disciplinary Authority posted as Dy. Chief Post Master, GPO, Lucknow.

..... Respondents

By Advocate: Sri Rajesh Katiyar

**O R D E R (ORAL)**

Delivered by:

**Hon'ble Ms. Jasmine Ahmed, Member - J**

Learned counsel for the applicant states that vide order dated 29.03.2019, recovery in respect of applicant has been stayed by this Tribunal. He further states that against the imposition of penalty order dated 15.03.2019, the applicant preferred an appeal dated 23.03.2019 which is yet to be decided by the respondents and states that a direction be given to the respondents for deciding the appeal.

2. Accordingly, we feel that the respondents shall decide the appeal first within a time bound manner. Respondents are

directed to decide the appeal of the applicant dated 23.03.2019 within two months from the date of receipt of certified copy of this order. Till the time respondents decide the pending appeal, the order dated 29.03.2019 shall remain in effect.

3. With the above observations and direction, O.A stands disposed of. There shall be no order as to costs.

(Devendra Chaudhry)  
Member (A)

(Jasmine Ahmed)  
Member (J)

RK

